

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 7

IA(I.B.C)/1629(CH)2022, IA(I.B.C)/648 (CH)2021, IA(I.B.C)/70(CH)2024,
IA(I.B.C)/434(CH)2022, IA(I.B.C)/1230(CH)2022, IA(I.B.C)/1229(CH)2022,
IA(I.B.C)/1228(CH)2022, IA(I.B.C)/277(CH)2023, IA(I.B.C)/434(CH)2023,
IA(I.B.C)/2039(CH)2023, IA(I.B.C)/2669(CH)2023, IA(I.B.C)/26(CH)2024
IA(I.B.C)/1217(CH)2024, IA(I.B.C)/471 (CH)2024, IA(I.B.C)/1102(CH)2024,
CONT. A.(IBC)/8(CH)2023

IN
CP(IB) No. 211/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Signify Innovations India Ltd.

...Petitioner

Vs.

Eon Electric Ltd.

...Respondent

Under Section: 9, IBC 2016, 30(5), 60(5), Application under any other provisions-
IBC, 66(1), 45(1), R 11 NCLT

Order delivered on 08.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the SRA in IA No. 471/2024	: Mr. Aalok Jagga, Advocate Mr. G. S. Sarin, PCS
For the Respondent No.1 in IA No.26/2024, Respondent No.3 in IA No.434/2022, IA No.2039/2023 & respondent No.4 in IA No.2669/2023	Mr. APS Madaan, Advocate Ms. Gulrukh Kaur Sidhu, Advocate
For the CoC in all applications	: Mr. Harsh Garg, Advocate
For the RP/Applicant	: 1). Mr. Harshit Khare, Advocate 2). Mr. Prafful Saini, Advocate 3). Ms. Ritu Rastogi, RP in Person

- For respondent Nos. 4 and 7 in IA No.434/2022, respondent No.1 in IA No.277/2023, respondent No.4 in IA Nos.1228/2022 and 1229/2022 and for respondent Nos.4,5 and 6 in IA No.1230/2022** : Mr. Rohan Mittal, Advocate
- For respondent No.8 in IA No.1230/2022** : Mr. Amandeep Singh, Advocate
Mr. Saurabh Khosla, Advocate
- For respondent No.7 in IA No.1230/2022** : Ms. Kuljeet Kaur proxy for Mr. Rohit Sud, Advocate
Ms. Kuljeet Kaur, Advocate
- For respondent No.5 in IA No.1228/2022** : Mr. Kamal Satija, Advocate
- For respondent (EESL) in IA Nos.70/2024 and 648/2021 and for respondent No.6 in IA No.434/2022** : Mr. Kaustubh Sinha, Advocate
Ms. Surbhi Mehta, Advocate
Mr. Anchit Sharma, Advocate
- For respondent No.11 in IA No.1229/2022** : Mr. Pratyush Singh, Advocate
Ms. Juhi Senguttuvan, Advocate
- For respondent No.9 in IA No.1229/2022** : Mr. Yashvardhan, Advocate
Mr. Gyanendra Shukla, Advocate
- For respondent Nos.1-2 in IA No. 434/2022, for respondent Nos.2-3 in IA Nos.1230/2022, 1228/2022, 1229/2022, Applicant in IA Nos.434/2023, 2039/2023 & Respondent No.4 in IA No.471/2024, Respondent No.1, 2 & 3 in contempt No.8/2023 & Applicant in IA No.1102/2024** : Mr. Prashant Kataria, Advocate
Ms. Swati Vashisth, PCA
- For Respondent No.2 in IA No.277/2023,** : Mr. Ishaan Aggarwal, Advocate

ORDER

IA(I.B.C)/648 (CH)2021 and IA(I.B.C)/70(CH)2024

Both these applications will be heard together and it is pointed out by learned counsel for respondent that he filed the additional written submissions and the soft copy is

available on DMS however, the physical copy is not available, he is directed to check with the Registry and file the same within three days and both these applications is listed for arguments on 30.07.2024.

IA(I.B.C)/434(CH)2022

Learned counsel for the respondent is directed to serve the copy of the reply to the opposite counsel during the course of the day. Pleadings are complete in this matter. Let the matter be listed on 30.07.2024 for arguments.

IA(I.B.C)/1230(CH)2022

It is seen that respondent No.11 is same as respondent No.1. There is no representation on behalf of the respondent No.9 and 10 therefore. Ld. counsels for the respondent Nos. 9 and 10 are directed to file the reply within two weeks. Last opportunity is granted failing which right to file the reply will be closed. Let the matter be listed on 30.07.2024 for arguments.

IA(I.B.C)/1229(CH)2022

It is stated by the learned counsel for RP that compliance affidavit has been e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. Let the matter be listed on 30.07.2024 for arguments.

IA(I.B.C)/1228(CH)2022

Learned counsel for respondent No.5 stated that he could not file the reply due to illness of his father. In the interest of justice, Last opportunity is granted to file the Reply, if any, within two weeks, failing which right to file the reply will be struck off. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 30.07.2024

IA(I.B.C)/277(CH)2023

Learned counsels for the respondents are directed to file reply, if any, within one week with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. Last opportunity is granted. Let the matter be listed on 30.07.2024.

IA(I.B.C)/434(CH)2023

Pleadings are already complete in this application. This application be heard along with resolution plan i.e. IA No.1629/2022 on 30.07.2024.

IA(I.B.C)/2039(CH)2023

This application be heard along with resolution plan i.e. IA No.1629/2022 on 30.07.2024.

IA(I.B.C)/26(CH)2024

Rejoinder to reply has been filed vide Diary No.03854/2 dated 08.04.2024. The same is taken on record. It is stated by learned counsel for the applicant-SBI Mr. Harsh Garg, Advocate that there is no need for filing the reply of respondent Nos.2 & 3. Let the matter be listed on 30.07.2024 for arguments along with the application of resolution plan IA No.1629/2022.

IA(I.B.C)/2669(CH)2023

It is stated by the applicant that a separate application i.e. IA No.1217/2024 has been moved for withdrawal of this application i.e. IA No.2669/2023. In pursuance of order passed in IA No.1217/2024, the present application i.e. IA No.2669/2023 is ***dismissed as withdrawn.***

IA(I.B.C)/1217(CH)2024

This application has been filed for withdrawal of IA No.2669/2023. Keeping in view the facts & circumstances mentioned in the application IA No. 2669/2023 is

dismissed as withdrawn. Thus, IA No.1217/2024 is ***allowed and disposed of accordingly.***

IA(I.B.C)/471 (CH)2024

This application has been filed by the SRA for questioning the proceedings of the COC meeting dated 18.11.2023 and 20th COC meeting in which it was decided to move an appropriate application before this authority which is already moved through IA No.26/2024 which is still under consideration. IA No. 26/2024 be taken up along with the resolution plan.

Reply has been filed by respondent Nos.1 & 2 vide Diary Nos.003671/1 dated 24.04.2024 and short reply has been filed by Mr. Harsh Garg, Advocate vide Diary No.00367/2 dated 08.04.2024. The same are taken on record. Learned counsels for the parties are directed to file the short-written submissions along with the supporting case laws, if any, within one week with a copy in advance to the counsel opposite. List on 30.07.2024.

IA(I.B.C)/1102(CH)2024

Mr. Aalok Jagga, Advocate is ready to accept the notice of this application. Learned counsels for the respondents as well as the SRA is directed to file the reply within one week with a copy in advance to the counsel opposite. List on 30.07.2024.

CONT. A.(IBC)/8(CH)2023

Reply has been filed by respondent No.1 & 2 vide Diary No.01354/2 dated 08.04.2024. The same is taken on record. List on 30.07.2024.

IA(I.B.C)/1629(CH)2022

List on 30.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja